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Bihar, and West Bengal

Affairs Notification G.S.R. No. 1411, dated the 20th December, 1973, publishing the Corrigenda to Government Notification G.S.R. No. 671, dated the 19th June, 1973. [Placed in Library. See No. LT-6240/74.]

NOTIFICATIONS UNDER THE DELHI SIKH GURDWARAS ACT, 1971 AND RELATED PAPER

SHRI F. H. MOHSIN: Sir I also beg to lay on the Table A copy each of the following Notifications of the Delhi Administration, Delhi, under sub-section (4) of section 39 of the Delhi Sikh Gurdwaras Act, 1971:

(i) Notification No. F.18(19)/73-Judl., dated the 9th January, 1974, publishing the Delhi Sikh Gurdwaras Management Committee (Election of Members Bules, 1974

serion of intermediate (Election of Intermediate), Notification No. F.18(29)/73-Judl., dated the 21st January, 1974, publishing the Delhi Sikh Gurdwaras (Election of Pro Tempore Chairman, President, Other Office Bearers and Members of the Executive Board) Rules, 1974.

- (iii) Notification No. F.18(15)/73-Judl., dated the 24th January, 1974, publishing the Delhi Sikh Gurdwaras (Amendment) Rules, 1974.
- (iv) Notification No. F.18/33/73-Judl., dated the 15th February, 1974, publishing the Delhi Sikh Gurdwaras Management Committee (Co-option of Members) Rules, 1974.
- (v) A statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the notifications mentioned at (i) (a) to (d) above.

[Placed in Library. See. No. I.T-6240/74 for (i) to (v)]

RE DISCUSSION ON THE ALLEGED RIGGING OF ELECTIONS IN U.P., BIHAR AND WEST BENGAL

SHRI NIREN GHOSH (West Bengal): Sir, on a point of order.

MR. CHAIRMAN: What is the point of order?

SHRI NIREN GHOSH: The point of order is this: Almost all the Opposition parties submitted a representation to you on the question of the rigging of the elections, total rigging, in the West Bengal by-election and particularly in the Madhubhani constituency in Bihar and in some places in U.P. also. And, Sir, you have disallowed it. But we cannot consider it to be a ruling. If you think that it is a ruling, we consider that it is a vital erosion of the rights and the privileges of the Parliament which is debarred from discussing this very vital matter and this is

posing a serious danger to the democracy in India. May 1 read out a statement, Sir?

MR. CHAIRMAN: Mr. Niren Ghosh, I refused to allow this to be mentioned in this House and my ruling stands.

(Interruptions)

SHRI NIREN GHOSH: You should allow this to be discussed...

(Interruptions)

DR. K. MATHEW KURIAN (Kerala): You can reconsider your ruling.

SHRI JAGDISH PRASAD MATHUR (Rajasthan): Sir, it is a very serious matter.

SHRI NIREN GHOSH: All the Opposion parties demand this. It should be discussed.

(Interruptions)

SHRI K. P. SUBRAMANIA MENON (Kerala): Sir, this should be allowed.

MR. CHAIRMAN: I have disallowed it...

(Interruptions)

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, I do admit that your ruling is to be obeyed. But the convention is that when a ruling is given, there must be some grounds also behind it which should be mentioned and it should be stated on what grounds the question of disturbances in the polling stations, the snatching of ballot boxes and such other matters, etc. are not allowed to be raised, because these are all very vital matters and these are all matters of law and order. So, how can there be law and order if this is not allowed to be raised?

(Interruptions)

MR. CHAIRMAN: Mr. Tyagi, I am not bound to give the reasons for my ruling in this House.

(Interruptions)

SHRI BAHAVIR TYAGI: What is the reason?

MR. CHAIRMAN: I have already disallowed it.

SHRI NIREN GHOSH: Sir, unprecedented things are happening in the country. . . . (interruptions) . . . Sir, an unprecedented thing is happening.

SHRI MAHAVIR TYAGI: We only want to know the grounds.

MR. CHAIRMAN: I have given the grounds in my Chamber and I am not bound to give the reasons here.

SHRI PITAMBER DAS (Uttar Pladesh): Sir, Mr. Niren Ghosh has said something and I am very happy that you did not prevent him from saying it although he was not permitted to raise that question. He has raised two points: One is about the rigging of elections and the other is about the disturbances at the time of counting in Meerut. These are important matters and we certainly expect a statement from the Governmest on these points.

MR. CHAIRMAN: I have not allowed this issue to be raised here.

SHRI PITAMBER DAS: Sir, I have not said that you have allowed ... (Interruptions)... I only said that you have not prevented him. I said that I am glad that you did not prevent him from saying.

(Interruptions)

MR. CHAIRMAN: Order, please. ... (Interruptions) ... Let nothing be recorded.

(Some Hon. Members continued to speak.)

SHRI PITAMBER DAS: Sir, I did not say that you have allowed it. I said that I am glad that you did not prevent him from speaking.

SHRI A. G. KULKARNI (Maharashtra): Sir, these people are frustrated because they are defeated and so, they are creating trouble here unnecessarily. ... (Interruptions) ... They are all defeated there.

SHRI N. G. GORAY (Maharashtra): Sir, I want to say something.

MR. CHAIRMAN: Yes, Mr. Goray, you can make your point.

SHRI N. G. GORAY: In this House a similar question was raised after the elections of 1971, where it was alleged that a similar type of thing was used. And that was discussed at length. You allowed it at that time. I would like to know, why you are not allowing it this time when you allowed it at that...?

MR. CHAIRMAN: I am sorry ...

(Interruptions)

SHRI N. G. GORAY: Similar questions were raised here, and these were discussed in both the Houses...

(Interruptions)

MR. CHAIRMAN: I have given my ruling. If there is any other matter, you may discuss it in my Chamber. But I am not allowing ...

(Interruptions)

SHRI NIREN GHOSH: How is it?
(Interruptions)

SHRI MAN SINGH VARMA (Uttan Pradesh): On a point of order....

(Interruptions)

SHRI BABUBHAI M. CHINAI (Maharashtra): Don't you think that even in a losing battle, people should sportingly take whatever comes?

(Interruptions)

[Mr. Deputy Chairman in the Chair].

SHRI MAN SINGH VARMA: On a point of order...

(Interruptions)

MR. DEPUTY CHAIRMAN: The ruling has already been given.

SHRI PITAMBER DAS: We do not question the ruling. I would like that there should be a statement from the Government on the matters that have been raised.

MR. DEPUTY CHAIRMAN: No. please...

(Interruptions)

SHRI N. G. GORAY: As a protest, we walk out...

SHRI NIREN GHOSH: Yes...

(Interruptions)

(Some hon. Members left the Chamber)

MR. DEPUTY CHAIRMAN: Mr. Thillai Villalan will now speak... (Interruptions) ... He is not here. The Prime Minister will now reply to the debate...

(Interruptions)

SHRI PITAMBER DAS: We also walk out in protest.

(At this stage, some more hon. Members left the Chamber)

MOTION OF THANKS ON THE PRESI-DENTS ADDRESS—contd.

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI): Sir, all the Members who have spoken have made a reference to the prevailing discontent and dissatisfaction in almost all section of the country. I myself have referred to this in my public utterances. I am, as Members of both sides of the House, fully aware of the difficulties and the hardships which our people have had to face. I have expressed my deep sympathy with the people on account of these difficulties, I have not shirked the responsibility or, as some hon. Members have tried to hint, have tried to blame the Opposition parties for the situation. But I do think that we need to look at this matter in a more objective manner.